

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT RANCHI

Registration No. OA /0051/169/2021

CORAM

HON'BLE SHRI M.C.VERMA, MEMBER (JUDICIAL)
HON'BLE SHRI SUNIL KUMAR SINHA, MEMBER (ADMINISTRATIVE)

DATE OF ORDER: 11.03.2021.

Amarjit Kumar Singh, aged about 23 years, son of Late Sidhnath Singh, resident of Diwakar Nagar, west Firing Range, Post- Bariatu, P.S.- Bariatu, District-Ranchi.

.....Applicant

By advocate : Shri Ritu Kumar.

Versus

1. Union of India through the Engineer-in-Chief, Military Engineering Service C/O 56 APO Branch, New Delhi, officiating from Army Headquarters, Post-Parliament Street, P.S.-Parliament Street, District-New Delhi; P.C. No. 110001.
2. The Chief Engineer, Central Command, Headquarters, Jabalpur Zone, C/O 56 APO, Officiating from Jabalpur, Post-Jabalpur, P.S.- Jabalpur, District-Madhya Pradesh; Pin-4820033.
3. The Military Engineering Service through Commander Works Engineer (CWC), 56 APO, Officiating from Dipatoli, P.O.-Hotwar, P.S.-Khelgaon, District-Ranchi; Pin-835217.
4. The Garrison Engineer, Military Engineering Service, 56 APO, Officiating from Dipatoli, P.O.-Hotwar, P.S.-Khelgaon, District- Ranchi; Pin-835217.

.....Respondents

By Advocate : Shri Rajendra Krishna, Id. Sr. SC

ORDER (ORAL)

Per M.C. Verma, Member (Judl.) :- Being aggrieved by order dated 08.10.2018 whereby the respondents did inform the applicant that on examining the case of applicant for compassionate appointment, it was find that there were more deserving candidates so he could not be recommended instant OA has been preferred. Prayer made in the OA is as under :-

"That the instant application is for issuance of an appropriate writ/Rule/direction to the respondents to consider the case of the applicant on compassionate ground as his father died in harness on 16.05.2014 while he was working as Electrician and moreso, the applicant is being communicated by letter dated 09.10.2018 (Annexure-8) and 31.10.2019 (Annexure-9) that the Screening Committee at the Command Headquarters after taking into account each aspect of his case was considered along with other candidates but due to more deserving cases, few vacancies available, he could not find place in the yearly Board and he be considered during next Yearly Board. And for any other relief or reliefs to which the applicant may be found entitled to."

2. Learned counsel appearing for applicant submits that applicant is having no grievance about the procedure adopted by respondents for selecting and recommending the candidate for compassionate appointment and also of their conclusion that that some more deserving candidates were there but it was assured that case of the applicant would be considered in next yearly Board also. That already more than two years have passed yet nothing is known as to what decision on application of applicant for compassionate appointment was taken by the respondents. He submits that applicant will be satisfied if the respondents be directed to consider his case in next Yearly Board.

3. Learned counsel for respondents submits that it is not known whether the case of the applicant was re-considered or not in next Yearly Board however, if any direction is given to the respondents, they would consider his case on next yearly Board.

4. Considered the submissions. The OA is disposed of with direction to the respondents to consider the case of applicant for

compassionate appointment on next Yearly Board and decision so taken be communicated to the applicant. If any document is needed for such consideration, the applicant shall render every co-operation to make available that requisite document.

[Sunil Kumar Sinha]
Member (A)

[M.C. Verma]
Member (J)

Pkl/